

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No. 1185 of 2017 in
DFR No. 3706 of 2017**

Dated: 11th January, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Jindal India Thermal Power Limited ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hemant Singh

Counsel for the Respondent(s) : ----

ORDER

(IA No.1185 of 2017 – Delay in filing)

The learned counsel, Mr. Hemant Singh, appearing for the Appellant prays for one week time to file additional affidavit explaining the better ground for delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, placed on record.

The learned counsel appearing for the Appellant is permitted to file additional affidavit explaining the better ground for delay in filing the appeal on or before 23.01.2018.

List this matter on 30.01.2018, as requested.

**(S.D. Dubey)
Technical Member**

bn/vt

**(Justice N.K. Patil)
Judicial Member**